

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 305
IB-852/ND/2020

IN THE MATTER OF:

M/s. Hind Terminals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Satkar Logistics Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 25.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Ms. Savyasachi K Sahai,
Advocate.**

For the Respondent/ Corporate-debtor :Mr. Sukhbir Singh, Advocate.

ORDER

Heard the submissions made by the counsel for the operational creditor. Mr. Sukhbir Singh, Advocate has appeared on behalf of the corporate debtor and offered to file vakalatnama within 3 days and reply within 10 days. 10 days' time has been granted for filing the reply. Post the matter to 18th December, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**